

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NUCLEUS
PREMIUM PROPERTIES PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
1	Name of corporate debtor	NUCLEUS PREMIUM PROPERTIES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	8/07/2011
3	Authority under which corporate debtor is incorporated/registered	RoC-Ernakulam
4	Corporate Identity No. / Limited Liability\ Identification No. of corporate debtor	U70100KL2011PTC028889
5	Address of the registered office and principal office (if any) of corporate debtor	34/239 C, Near Mariya Park, Pipe Line Road Padivattom, Edapally Ernakulam - 682024
6	Date of closure of Insolvency Resolution Process	20th March , 2023
7	Liquidation commencement date of corporate debtor	20th March, 2023 (Date of receipt of order)
8	Name and registration number of the insolvency professional acting as liquidator	Mr. K P. DILEEP Regn.No:IBBI/ IPA-001/IP-P01310/2018-19/12220
9	Address and e-mail of the liquidator, as registered with the Board	Mr. K P. DILEEP. Veluthedath House, Ponnurunni, Vytilla P.O. Kochi 682019. Kerala. Mob- 9947357200 Email - kpdileep57@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Mr. K P. DILEEP Flat No. 8A. Paradise Apartments. Paradise Road. Vytilla P.O. Kochi-682019 Mob - 9947357200 Email- nucleusirp@gmail.com
11	Last date for submission of claims	18th April, 2023

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of liquidation of the NUCLEUS PREMIUM PROPERTIES PRIVATE LIMITED on 20th March 2023.

The stakeholders of NUCLEUS PREMIUM PROPERTIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **18th April, 2023**, to the liquidator at the address mentioned against item **No.10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 , shall be deemed to be submitted under Section 38.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator **Dileep KP**

Date :23.03.2023

Place :Kochi